Synonymous Names of Naika Community

1377. SHRI H. HANUMANTHAPPA: SHRI SOHAN LAL DHUSIYA: SHRI VITHALRAO MADHAV-RAO JADHAV:

Will the Minister of WELFARE be plcased to state:

- (a) whether any demand from Karnataka to recognise synonymous names of Naika Community is pending with the Government: and
- (b) if so, by when Government is likely to issue a formal order in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMAT! SUMATI ORAON): (a) Yes, Sir.

(b) As the matter is linked up with the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes, no time limits can be specified at this stage. Any amendment in the existing lists can be done only through an Act of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

Meeting of Members of Parliament belonging to SC/ST

1378. SHRI H. HANUMANTHAPPA: SHRI SOHAN LAL DHUSIYA: SHRJ VITHALRAO MADHAV-RAO JADHAV:

Will the Minister of WELFARE be pleased to state:

- (a) whether meetings of Members of Parliament belonging to the Scheduled Castes and Scheduled Tribes were recently been convened:
- (b) if so, what suggestions were given by the Members; and
- (c) what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) Yes, Sir. Three meetings with Scheduled Caste and Scheduled Tribe Members of Parliament were held in 1987

(b) and (c) A statement is enclosed.

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Statement

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Meeting held on

Suggestion made by M.Ps.

Action taken by Government

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: 6.

9-4-87

in the Constitutional 338 of the Constitution.

Prime Minister's meeting A majority of the Members sug-with SC and ST M.Ps. to gested continuance of a single-discuss the improvements Commission for SCs. and STs. A few were in favour of only Commachinery under Article missioner for SCs. and STs.

The Government examined the matter and have taken necessry action, Interalla. renaming the Commission as National Commission for SCs &STs, redefining its functions to be a research body of national level, strengthening the office of the Commissioner for SCs and STs by providing two senior officers of Secretary's level to assist him and providing of users of the form of the form of Secrea Secretary in Cabinet Secre-



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6-5-1987

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Deputy Minister (Welfare)'s meeting with ST Members of Parliament to discuss rehabilitation of displaced tribals.

The Members suggested formula- Action has already been initition of a plicy on rehabilitation of displaced tribals

ated by the Government on this issue.

26-8-1987

Deputy Minister (Welfare)'s meeting with ST M.Ps. to discuss the administration of Scheduled areas under Tribal Sub Plan and allocation of funds for Tribal Sub Plan.

The Members emphasised the need for : (i) proper utilisation of State Plan funds quantified Special Cen ral Assistance for the development of (ribals; (ii) postingof committed offi-cers in Tribal Sub Plan Areas;

- (iii) Delegation of adequate powers to project officers of Integrated Tribal Development Projects;
- (iv) Checking alienation Tribals lands to non tribals; and
- (v) holding meetings fo the Tribes advisory Councils in time.

All these issues are being pursued with State Governments concerned on a continuig basis.

Release of Foodgrains to Karnataka under Food for Work Programme

HARI SINGH: Will the 1379. SHRI Minister of AGRICULTURE be pleased to state:

- (a) the quantity of Foodgrains released to Karnataka under "Food for work" programme during the last three years;
- (b) what are the ways and means available to ensure that these are properly utilised:
- (c) the date of last review, if any, of the programme, and
 - (d) what was the findings thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOP-MENT IN THE MINISTRY OF AGRI-CULTURE (SHRI JANARDHAN POO-JARI): (a) The Food-for Work Programme was replaced by National Rural Employment Programme (NREP) from October, 1980. The quantity of foodgrains released to Karnataka under NREP during the last three years is an under:-

Year		 Quantity
1985-86 .		39300 MTs
1986-87 :		82897 MTs
1987-88 .	•	80115 MTs

and (c) With a view to ensuring (b) that the foodgrains are properly utilised, detailed guidelines have been issued to the State Governments as part of the Program. me guidelines under NREP The utilisation foodgrains is also monitored through periodical reports which have been prescribed in the guidelines. Officers from the Union Department of Rural Development have also been nominated as Area Officers to visit the States and oversee the implementation of the rural development programmes including utilisation